### FORM 22

[See Rule 18(2)]

# AFFIDAVIT TO BE FURNISHED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER

For Election to the North Delhi/South Delhi/East Delhi Municipal Corporation of Delhi.

	From		(No. a	nd name of	the War	d)	
I SYED AB	U DOJANA Son/daughter	/wife of SYED RA	HMATULLAH	aged 54 year	ars, resid	dent of M	ohalla -
322/2 Ha	arun Nagar, Post- Phuly	vari Sharif, P.s	Phulwari sh	narif, Dist.	Panta,	801505,	(Bihar)

I SYED ABU DOJANA Son/daughter/wife of SYED RAHMATULLAH aged 54 years, resident of Mohalla - 322/2 Harun Nagar, Post- Phulwari Sharif, P.s.- Phulwari sharif, Dist. Panta, 801505, (Bihar) (mentioned full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:- (Strike out whichever is not applicable).

(1) I am a candidate set up by Rastriya Janta Dal (name of the political party)/am contesting as an Independent candidate.

(2) Detail of PAN and status of filing on Income tax return:

S.No.	Name	Permanent Account Number (PAN)	The financial year for which the last income tax return has been filed	Total income shown in income tax return (in rupees)
1.	Self	ADZPD3645G	2018-19	Agriculture Rs.
2.	Spouse ( Abu Nusrat)	AZPPN6494F	N.A.	N.A.
3.	Dependent 1	N.A.	N.A.	N.A.
4.	Dependent 2	N.A.	N.A.	N.A.
5.	Dependent 3	N.A.	N.A.	N.A.

(3) The following cases(s) is/are pending against me in which cognizance has been taken by the

S.No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	N.A.
(b)	Name of the court, case no. and date of order taking cognizance:	N.A.
(c)	Detail of Appeal(s)/Application(s) for revision (if any) filed against the above order(s)	N.A.

(4) Cases in which I have been convicted be a court of law (other those referred to in Form 'A')

(a) The details of cases, Sections of the Act and description of the offence N.A.

Applion-

	for which convicted:	
(b)	Name of the Court(s), Case No. and date(s) of order(s):	N.A.
_	Punishment imposed:	N.A.

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

# A. Detail of movable assets:

#### (Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given.
- 2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/Institution and Branch are to be given.
- 3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be
- 4. Dependent, here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment.)

5.N o	Description	Self	Spouse	Depen dent-1	Depe nden t-2	Depe nden t-3
(i)	Cash in hand	60000	1,40,000	NIL	NIL	NIL
(ii)	Detail of Deposits in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit.	(1) INDUSIND BANK BRANCH ANISABAD A/C NO. 100027703916 Rs.506820.21 (2) SBI , BRANCH BIHAR VIDHAN MANDAL A/C NO. 35359640669 Rs. 3011876.98	INDUSIND BANK BRANCH ANISABAD A/C NO.100012515451, Rs. 2891972.59	NIL	NIL	NIL
(iii)	Detail of investment in Bonds, Debentures/share and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and Investment in any Financial Institution in Post office or Insurance Company and the amount.	NIL	NIL	NIL	NIL	NIL

A.mor

(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/Yachts/Ship s (detail of Make, Registration No. etc, Year of Purchase and amount.)	NIL	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Arminiyas jarmani silver Rs. 1,50,000	Gold Rs.28,50,000	NIL	NIL	NIL
(viii)	Any other assets such as value of Claims/interest.	NIL	NIL	NIL	NIL	NIL
(ix)	Gross Total value	1,50,000	28,50,000	NIL	NIL	NIL

# B. Detail of Immovable assets:

## (Note:

- Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
- 2. Each land or building or apartment should be mentioned separately in this format.)

S.No.	Description	Self	Spouse	Dependent-	Dependent- 2	Dependent- 3
(i)	Agricultural Land -Location(s) -Survey number(s)	35273528 35293530 35313532 34343453 38364110	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	One Acre	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	Yes	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	N.A.	N.A	N.A	N.A	N.A
	Cost of Land (in case of purchase) at the time of	N.A.	N.A	N.A	N.A	N.A

A.Mor-

	purchase					
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
ii)	Non- Agricultural Land -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	N.A.	N.A.	N.A.	N.A.	N.A.
	Cost of Land (in case of purchase) at the time of purchase	N.A.	N.A.	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iii)	Commercial Building (including	NIL	NIL	NIL	NIL	NIL

A.Mios-

	apartments) -Location(s) -Survey number(s)					
	Built up area (Total measurement in sq. ft.)	NIL -	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	N.A.	N.A.	N.A	N.A.	N.A.
	Date of purchase in case of self acquired property	N.A.	N.A.	N.A	N.A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	N.A.	N.A.	N.A	N.A.	N.A.
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments,) -Location(s) -Survey number(s)	HARUN NAGAR PHULWARI SHARIF PLOT NO. 615	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	5000 SQFT	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	4000 SQFT	NIL	NIL	NIL	NIL

A.M'or-

	Whether inherited property (Yes or NO)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	N.A.	N.A.	N.A.	N.A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	N.A.	N.A.	N.A.	N.A.	N.A.
	Any Investment on the land by way of development, construction etc.	Rs. 35,00,000	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs. 300,00,000	NIL	NIL	NIL	NIL
(v)	Other (such as interest in property)	NIL -	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v)	33500000	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/dues to public financial institutions and government: (Note: Please give separate details of name of Bank, Institution, entity or Individual and amount for each item)

S.No.	Description	Self	Spouse(s)	Dependent-	Dependent- 2	Dependent-
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	NIL	NIL	NIE	NIL	NIL
	Loan or dues to any	NIL	NIL	NIL	NIL	NIL

A.Mos-

	individual/Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					
	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of Liabilities	NIL	NIL	NIL	NIL	NIL
(ii)	Government Dues Dues to departments dealing with government accommodation	NIL	NIL .	NIL	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobil es	NIL	NIL .	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL

A.Mos-

	Municipal/Proper ty Tax Dues	NIL	NIL	NIL	NIL	NIL	
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL	
-	Any other Dues	NIL	NIL	NIL	NIL	NIL	
	Grand Total of all Govt. Dues	NIL	NIL	NIL	NIL	NIL	

- (7) Details of profession or occupation:
  - a. Self Building Construction
  - b. Spouse. House Wife
- (8) My educational qualification is as under:

(Give details of highest School – year 1981 secondary examination, Mahesh high school, B.S.E.B, ROLL CODE- 7151, ROLL- 0082 /University education with full form of the certificate/diploma/degree course – B.S.C Engineering, Molana Azad College of Engineering , Patna, M.U. Bodh Gaya, Reg. no. 54977/8-1997 )

(Name of the School/College/University and the year in with the course was completed.)

9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the Candidate			SYED ABU DOJANA		
2.	Full postal address			Mohalla -322/2 Harun Nagar, Post- Phulwari Sharif, P.s Phulwari sharif, Dist. Panta, 801505, (Bihar)		
3.	Number and Names of the DMC Ward					
4.	Name of the Political party which set up the candidate (otherwise write 'Independent'			Rastriya Janta Dal		
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 'A'			N.A.		
	(b) Total Nun have taken o	nbers of Pending cases w ognizance	N.A.			
6.	PAN of			Year for which last income Tax Return filed	Total Income Shown	
	Candidate	SYED ABU DOJANA	ADZPD3645G	F.Y -2016-17 Tax paid Rs. 1128708	/- & Agriculture Rs.	
	Spouse:	ABU NUSRAT	AZPPN6494F	N.A.	N.A.	
	Dependents	N.A.	N.A.	N.A.	N.A.	

Details of Assets and Liabilities in rupee

		Description	Self	Spouse	Dependent-I	Dependent-	Dependent-
A.		Moveable Asset (Total value)	150000	2850000	NIL	NIL	NIL
B.		Immovable Asset	NIL	NIL	NIL	NIL	NIL
	(i)	Purchase Price and Development Cost of	NIL	NIL	NIL	NIL	NIL

A.Mos-

		Immovable Property (Total Value)					
	(ii)	Approximate Current Market Price of Asset (Total Value)	NIL	NIL	NIL	NIL	NIL
	(iii)	(a) Self Property (Total Value) (b) Whether inherited Property(Total Value)	N.A. 65500000	N.A. NIL	N.A. NIL	N.A.	N.A.
8.		Liabilities	NIL	NIL	NIL	NIL	NIL
		Government Dues (Total)	NIL	NIL	NIL	NIL	NIL
		Loans from Bank, Financial Institutions and others (total)	Car Loan in SBI BANK Balance Rs.25,48,754.00 as on 31-01-2019	NIL	NIL	NIL	NIL

9 Highest educational qualification:

(Give details of School- year 1981 secondary examination, Mahesh high school, B.S.E.B, ROLL CODE- 7151, ROLL- 0082 /University education with full form of the certificate/diploma/degree course- B.S.C Engineering, Molana Azad College of Engineering, Patna, M.U. Bodh Gaya, Reg. no. 54977/8-1997)

) (Name of the School/College/ University and the year in which the course was completed.)

#### VERIFACTION

The deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- There is no case of conviction or pending case against me other than those mentioned in item 3 and 4 above;
- I, my spouse, or my dependents do not have any asset or liability, other those mentioned in items 5 and 6 above.

Verified at......This the 31 day of January 2019

Requirement

A.Nor-